

SUPR EME COUR T OF I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).19467-19469/2007

(From the judgement and order dated 29/08/2007 in DBCWP No.
1966/2003 & DBC LP No. 3708/2003 & DBCLP No. 7590/2002 of The HIGH
COURT OF RAJASTHAN AT JAIPUR)

MIRAJ PRODUCTS PVT. LTD.

Petitioner(s)

VERSUS

INDIAN ASTHAMA CARE SOCIETY & ORS.

Respondent(s)

(Office Report on default dt. 29.7.2009)

Date: 31/07/2009 These Petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE R.V. RAVEENDRAN
(IN CHAMBERS)For Petitioner(s) Mr. Siddhartha Choudhary, Adv.
Mr. K.C. Dua, Adv.

For Respondent(s) Mr. Aruneshwar Gupta, Adv.

Mr. P.V. Yogeswaran, Adv.
Mrs. Nanita Sharma ,Adv
Mr. Vikas Mehta ,Adv
Mr. B.D. Sharma ,Adv
M/S. Parekh & Co. ,AdvUPON hearing counsel the Court made the following
ORDERFinally four weeks time is granted to take steps in regard to
the unserved respondents namely Respondent No. 5 to 8, 15, 17 to
19. Failing compliance petition against respondents 5 to 8, 15, 17
to 19 shall stand rejected for non-prosecution without further
orders.(Jyoti Gupta) (M.S Negi)
Sr.PA Court Master